

**FORM G****INVITATION FOR EXPRESSION OF INTEREST FOR  
JBF INDUSTRIES LIMITED OPERATING IN POLYESTER CHIPS, POLYESTER  
YARN AND PROCESSED YARN AT [NO UNIT AT PRESENT]**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S N	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	JBF INDUSTRIES LIMITED. PAN : AAACJ2575J CIN : L99999DN1982PLC000128
2.	Address of the registered office	B2-04, TIRUPATI RESIDENCY, Silvassa, Dadar & Nagar, Haveli, PIN: 396230
3.	URL of website	<a href="https://jbfindustries.co.in/">https://jbfindustries.co.in/</a>
4.	Details of place where majority of fixed assets are located	NA
5.	Installed capacity of main products/ services	No manufacturing unit
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees/ workmen	6 (Six)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last available audited financial statements is for FY 2022-2023 only. Further details are available at: <a href="https://jbfindustries.co.in/">https://jbfindustries.co.in/</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	<a href="https://jbfindustries.co.in/">https://jbfindustries.co.in/</a> . The same may be obtained through mail at <a href="mailto:cirp.jbf@gmail.com">cirp.jbf@gmail.com</a>
10.	Last date for receipt of expression of interest	19.05.2024
11.	Date of issue of provisional list of prospective resolution applicants	29.05.2024
12.	Last date for submission of objections to provisional list	03.06.2024
13.	Date of issue of final list of prospective resolution applicants	13.06.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16.06.2024
15.	Last date for submission of resolution plans	16.07.2024
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.jbf@gmail.com">cirp.jbf@gmail.com</a>



**Mukesh Verma**  
IBBI Reg. No. IBBI/PA-001/IP-P01665/2019-2020/12522  
Resolution Professional of JBF Industries Limited  
B1506, Avenue 2, Sunteck City, Goregaon West  
Mumbai 400104



FORM G INVITATION FOR EXPRESSION OF INTEREST FOR JBF INDUSTRIES LIMITED OPERATING IN POLYESTER CHIPS, POLYESTER YARN AND PROCESSED YARN AT [NO UNIT AT PRESENT]	
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>RELEVANT PARTICULARS</b>	
1. Name of the Corporate Debtor along with PAN/INLLP No.	<b>JBF INDUSTRIES LIMITED</b> CIN: L99999DN1982PLC00128   PAN: AAACJ2575J
2. Address of the registered office	B2-04, TIRUPATI RESIDENCY, Silvassa, Dadar & Nagar, Haveli, PIN: 396230
3. URL of website	https://jbfindustries.co.in/
4. Details of place where majority of fixed assets are located	NA
5. Installed capacity of main products/services	No manufacturing unit
6. Quantity & value of main products/services sold in last financial year	Nil
7. Number of employees/workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Last available audited financial statements for FY 2022-2023 only. Further details are available at: <a href="https://jbfindustries.co.in/">https://jbfindustries.co.in/</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	<a href="https://jbfindustries.co.in/">https://jbfindustries.co.in/</a> . The same may be obtained through mail at <a href="mailto:cirp.jbf@gmail.com">cirp.jbf@gmail.com</a>
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16. Process email id to submit EOI	<a href="mailto:cirp.jbf@gmail.com">cirp.jbf@gmail.com</a>
Sd/- <b>Mukesh Verma</b> Resolution Professional for JBF Industries Limited IBBI Reg. No.: IBBI/PA-001/IP-P01665/2019-2020/12522 Address: B1506, Avenue 2, Sunteck City, Goregaon West, Mumbai 400104	

CANARA BANK, SANKI BRANCH, SURAT DEMAND NOTICE							
To, <b>Pramodhai Jagannath Vankheri / Vankhede (Borrower)</b>	Date: 02.04.2024						
1. <b>Satyabhamban Pramodhai Vankhede (Borrower)</b> 1. 72, Bombay Colony, Kapodara, Surat City - 395006. 2. Plot No. 81, A - Type, New Block No. 327/81, Shree Krishna Residency, Tundi, Taluka - Palsana, Surat.							
3. <b>Siddharthbhai Sukhdev Mishal (Guarantor),</b> 83, Bombay Colony, Kapodara, Surat City - 395006.							
Dear Sir / Madam, Sub: Notice issued under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. You have available following Loans / Credit Facilities from our Sanki Branch.							
<table border="1"> <thead> <tr> <th>Type of Loan</th> <th>Loan Amount</th> <th>Liability with interest as on 30.03.2024</th> </tr> </thead> <tbody> <tr> <td>Housing Loan (A/c No. 7057997000031)</td> <td>Rs. 9,90,000/-</td> <td>Rs. 6,63,733.50</td> </tr> </tbody> </table>	Type of Loan	Loan Amount	Liability with interest as on 30.03.2024	Housing Loan (A/c No. 7057997000031)	Rs. 9,90,000/-	Rs. 6,63,733.50	
Type of Loan	Loan Amount	Liability with interest as on 30.03.2024					
Housing Loan (A/c No. 7057997000031)	Rs. 9,90,000/-	Rs. 6,63,733.50					
The above said loan / credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule herunder, by virtue of the relevant documents executed by you in our favour. Since you have failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debts as <b>NPA on 30.03.2024</b> . Hence, we hereby issue this notice to you under section 13(2) of the subject act calling upon you to discharge the entire liability of Rs. 6,63,733.50 (Rs. Six Lakh Thirty Three Thousand Seven Hundred Thirty Three and Fifty Paise Only) as on 30.03.2024 with accrued and up to date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.							
Further, you are hereby restrained from dealing with any the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject act and / or any other law in force. Your attention is invited to provisions of sub section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The Demand Notice has also been issued to you by Registered Post Ack due to your last known address available in the Branch record.							
<b>SCHEDULE</b> The specific details of the assets Mortgage/Hypothecated are enumerated hereunder							
<b>Name of Title Holder :</b> Pramodhai Jagannath Vankheri / Vankhede & Satyabhamban Pramodhai Vankhede. <b>Details Description to be given :</b> All that Piece or parcel of Immovable Property of A - Type Plot No. 81 (as per KJP Record New Block No. 327/81), of the Society known as "Shree Krishna Residency" situated at Tundi, Palsana bearing Revenue Survey No. 306/2, 309/2, 314/2, 315/P, 316, 309/1A, 312/2, 315 Paiki & 314/1, Block No. 327 & 329 as per Consolidation Scheme New Block No. 327 of Village : Tundi, Taluka : Palsana, District : Surat, Total Admeasuring about (Plot Area as per 7/12 record 41.28 Sq. Meters & as per Booking 41.26 Sq. Meters + undivided Proportionate Share in Road and COP land area 26.36 sq mtrs ) 67.64 Sq. Meters in the state of Gujarat under the jurisdiction of the Sub Registrar Palsana, together with the building, Sheds, Standing thereon. <b>Bounded by :</b> East : Boundary after Plot No. A/68, West : 6.00 Mtrs. Wide Road, North : Plot No. A-80, South : Plot No. A-82. Date : 02.04.2024 Place : Surat							
Sd/- Authorised Officer, Canara Bank							

EQUITAS SMALL FINANCE BANK LTD. (Previously known as Equitas Finance Ltd)	
Corporate Office: 4th Floor, Phase-II, Spencer Plaza, No. 769, Mount Road, Anna Salai, Chennai, Tamil Nadu - 600 002.	
Branch Office: 305-306, 3rd Floor, Abhishek Adroit, Nr. Sunrise Mall, Mansi Circle, Judges Bungalow Road, Bodakdev, Ahmedabad, Gujarat - 380015.	
<b>POSSESSION NOTICE</b> (Rule 8(1) of the Security Interest Enforcement Rules, 2002) (For Immovable Property) Loan / Facility Account No's. 7700044711717 / EMFAMDBD0034166 & 7000047711720 / ELPAMDBD0034167.	
Whereas, The authorized officer of the Equitas Small Finance Bank Limited Ltd a banking company incorporated under the companies Act, 1956 and carrying on the banking business under the banking regulation Act, 1949 Having its Registered Office At 4th Floor, Phase-II, Spencer Plaza, 769, Anna Salai, Chennai, Tamil Nadu 600002, State Office At Equitas Small Finance Bank Limited 305-306, 3rd Floor, Abhishek Adroit, Near Sunrise Mall, Mansi Circle, Judges Bungalow Road, Bodakdev, Ahmedabad, Gujarat 380015, under the securitization and reconstruction of financial assets and enforcement of security interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the security interest (Enforcement) Rules, 2002, issued a Demand Notice Dated 31/01/2024 Calling Upon Applicant/Borrower /Co-Applciant /Co-Borrower /Guarantors/Mortgagors (1) <b>Mr. Goud Pradipsingh S/o Mr. Bhavarsingh (Applicant /Borrower &amp; Mortgagor)</b> (2) <b>Mrs. Goud Geetaben W/o Mr. Bhavarsingh (Co-Applciant /Co-Borrower &amp; Mortgagor)</b> to repay the amount mentioned in the notice being Rs.19,45,838/- (Rupees Nineteen Lakhs Forty Five Thousand Eight Hundred Thirty Eight Only) due as on 30/01/2024 with subsequent interest, penal interest, charges, costs etc. as per the agreement(s) within 60 days from the date of receipt of the said notice.	
The Applicant /Borrower /Co-Applciant/Co-Borrower/Guarantors/Mortgagors, having failed to repay the amount, notice is hereby given to the Applicant/Borrower /Co-Applciant/Co-Borrower/Guarantors/Mortgagors in particular and the public in general that the undersigned authorized officer has taken symbolic possession of the property described herein below in exercise of powers conferred on his/her Under Section 13(4) of the said Act read with Rule 8 of the said rules on this 30th Day of April of the Year 2024. The Applicant/Borrower /Co-Applciant/Co-Borrower/Guarantors/Mortgagors attention is invited to Provisions of Sub-Section (8) Of Section 13 of the Said Act, in respect of time Available to Redeem the Secured Assets.	
The Applicant/ Borrower/Co-Applciant/Co-Borrower/Guarantors/Mortgagors in Particular and the Public in General is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Equitas Small Finance Bank Limited for the Amount of Rs.19,45,838/- (Rupees Nineteen Lakhs Forty Five Thousand Eight Hundred Thirty Eight Only) due as on 30/01/2024 and interest thereon from 31/01/2024.	
<b>SCHEDULE OF THE SECURITY (S)</b> <b>RESIDENTIAL PROPERTY OWNED BY GOUD PRADIPSINGH &amp; GOUD GEETABEN</b> All that piece and parcel of immovable property being Unit No. B-302, on the 3rd Floor admeasuring 36.62 Sq. Mtrs. and undivided proportionate area in common amenities admeasuring 30.26 Sq. Mtrs. and undivided proportionate area in the project land admeasuring 14.30 Sq. Mtrs. in the scheme known as "Sudevi Flora" NA land Adm. 1682 Sq.Mtrs. (As per Sale Deed No.6551/2015) Situated at: Amalgamated Survey No.455 (Old Survey No. 455 & 456) F.P. No. 13/2/1 and F.P. No. 13/2/2 paiki F.P. No. 13/2/2 of T. P. No.80, Mouje: Vatva, Taluka: Vatva, Sub-District: Ahmedabad-11 (Aslali) & District: Ahmedabad. <b>Four corners of said property:</b> North: Flat No. B/301, South: Flat No. B/303, East: Flat No. A/307, West: Flat No. B/307 Date : 04.05.2024 Place : Ahmedabad	
Authorised Officer For Equitas Small Finance Bank Ltd.	

DARED BRANCH : At & Po. Dared, Dist. Jamnagar, Gujarat - 361 012.	
<b>(Refer Rule 8(1)) POSSESSION NOTICE (For Immovable Property)</b>	
Whereas, The undersigned being the Authorized Officer of Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 28.08.2023 calling upon the Borrower <b>Shri Narendra Vasrambhai Parmar</b> to repay the amount mentioned in the notice being Rs. 18,39,639.26/- (Rupees Eighteen Lakh Thirty Nine Thousand Six Hundred Thirty Nine and Twenty Six Paise Only) plus applicable charges and expenses as on 24.04.2024 together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.	
The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 24th day of April of the year 2024.	
The Borrower / Guarantors / Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of Bank of Baroda for an amount of Rs. 18,39,639.26/- (Rupees Eighteen Lakh Thirty Nine Thousand Six Hundred Thirty Nine and Twenty Six Paise Only) and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment.	
The Borrower's attention is invited to the provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
<b>Description of the Immovable Property</b> All that Piece or Parcel of Land at Plot No. 23-1 admeasuring 71.04 Sq. Mtr. Land area with construction thereon 83.33 Sq. Mtr. of a Land bearing original R. S. No. 56 N.A. Land Village Vibharpur Situated in area known Ravi Park, Jamnagar-Rajkot Highway of Jamnagar. <b>Bounded as under:</b> <b>On the East by:</b> Sub Plot No. 23-2 Land <b>On the North by:</b> Sub Plot No. 23-15 Land <b>On the West by:</b> R.S. No. 324 Land <b>On the South by:</b> 7.50 Mtrs. Wide Road Date : 24.04.2024, Place : Jamnagar <b>Authorised Officer, Bank Of Baroda</b>	

POSSESSION NOTICE (for immovable property)	
Whereas,	
The undersigned being the Authorized Officer of INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 03.06.2021 calling upon the Borrowers' <b>SHREE ASHAPURA TRADING (THROUGH PROPRIETOR RAJESHKUMAR M THAKKAR), RAJESHKUMAR M THAKKAR AND THAKKAR CHANDRIKABEN</b> to repay the amount mentioned in the Notice being Rs. 16,29,436.92 (Rupees Sixteen Lakhs Twenty Nine Thousand Four Hundred Thirty Six and Ninety Two Paise Only) against Loan Account No. HHLMEH003197111 as on 28.05.2021 and interest thereon within 60 days from the date of receipt of the said Notice.	
The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 28.04.2024.	
The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of INDIABULLS HOUSING FINANCE LIMITED for an amount of Rs. 16,29,436.92 (Rupees Sixteen Lakhs Twenty Nine Thousand Four Hundred Thirty Six and Ninety Two Paise Only) as on 28.05.2021 and interest thereon.	
The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.	
<b>DESCRIPTION OF THE IMMOVABLE PROPERTY</b> FLAT No. C/402, 4TH FLOOR, KRISHNA ELEGANCE, B/H, SHRI HARI STATUS, OFF. 100 FT ROAD, SRP QUARTERS TO SPRING ROAD, NR, SAINT MARY TO NAVYUG SCHOOL ROAD, NAVA NARODA, AHMEDABAD-382330, GUJARAT ADMEASURING BUILT UP AREA OF 54.54 SQ. MTRS.	
Sd/- Authorised Officer INDIABULLS HOUSING FINANCE LIMITED	

EQUITAS SMALL FINANCE BANK LTD. (FORMERLY KNOWN AS EQUITAS FINANCE LTD) Registered Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai TN - 600 002. 044-42995000, 044-42995050													
<b>E-AUCTION SALE NOTICE FOR THE SALE OF IMMOVABLE PROPERTY.</b> Under SARFAESI act, 2002, r/w rule 8(6) & 9 of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrowers, Co-borrowers, Guarantors AND Mortgagor that the below described immovable property mortgaged to the Secured creditor. The physical possession of the properties has been taken by the Authorized Officer of Equitas Small Finance Bank Ltd. Will be sold on "AS IS WHERE IS" "AS IS WHAT IS" and "WHATEVER THERE IS" for recovery of below mentioned amount due to Equitas Small Finance Bank Ltd. from the following borrowers.													
<table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Borrower's &amp; Guarantor's Name &amp; Address Full Detail + Interest from</th> <th>SCHEDULE OF THE SECURITY (s)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td><b>Mr. Asful Sekh S/o Mr. Mahmadi Sekh (Applicant /Borrower)</b> <b>Mrs. Selina Khatun W/o Mr. Asful Sekh (Co-Applciant /Co-Borrower &amp; Mortgagor)</b> Both having Address At: Shree Amrut Para Main Road, Wing-A, 3rd Floor, Flat No-301, Bhagwati Vila Apartment, Rajkot, 360003. Sr No. 1 Also at: Gokul Chamber, No-16, 3rd Floor, Soni Bazar, Vasram Mandaviya Street, Rajkot- 360001. Sr No. 1 And : S K Gold Complex, 1st Floor, Shop No-119, Boghani Street, Soni Bazar, Rajkot- 360001. Sr No.2 Also at: Makhtarpur, Bagha Para, Makhtarpur, Barddhanman, West Bengal- 713501. Claim Amount Due - Rs.13,29,313/- (Rupees Thirteen Lakhs Twenty Eight Thousand Three Hundred Thirteen Only) due as on 29.04.2024 with further interest from 30.04.2024</td> <td><b>RESIDENTIAL PROPERTY OWNED BY MRS. SELINA KHATUN W/o ASFUL SEKH.</b> All the piece and parcel of immovable property a residential flat bearing revenue survey no. 10 paiki, city survey no. 3946/B/37 to 46 of city survey ward no. 13/2, constructed on plot no. 37 to 46 land area admeasuring 602-49 sq. mtrs. building known as "SHREE AMRUTVILLA APARTMENT" wing-A, 3rd Floor, Flat No. A-301, carpet area admeasuring 27-91 sq. mtrs equal to 300-42 sq. ft and built up area admeasuring 32-71 sq. mtrs. equal to 352-08 sq. ft of Village -Rajkot, Ta: Dist: Rajkot. Four corners of said property:- North : Flat No. 303 of wing-B, South : Flat No. 304, East : Lift and Passage, West: Marginal Land and Road <b>Possession Status: Physical Possession</b> <b>Reserve Price :Rs.11,00,000/- (Rupees Eleven Lakhs Only).</b> <b>EMD : Rs. 1,10,000/- (Rupees One Lakh Ten Thousand Only).</b> <b>Date of Auction: 10/06/2024- 11.00 AM to 01.00 PM</b></td> </tr> <tr> <td>2.</td> <td><b>Mr. Ramhans Gurjar S/o Mr. Shri Narayan (Applicant /Borrower &amp; Mortgagor)</b> <b>Mrs. Karan Bai W/o Mr. Ramhans Gurjar (Co-Applciant /Co-Borrower &amp; Mortgagor)</b> Both Having Address At: Flat No. 502, Plot No.201, Shree Avenue Residency, Vinayak Society, Nr- Dastan Fatak, Kadodara, Palsana, Surat- 384435. <b>Both also at :</b> Flat No. 102, Building-A, Shivshakti Residency, Shree Vinayak Villa, Dastan, Palsana, Surat-394310. Sr No.2 Also at: Main Road, Sahajpura, Post- Gandai, Shahar, Sawai Madhopur, Rajasthan- 322204. Claim Amount Due - Rs.4,98,962/- (Rupees Four Lakhs Ninety Eight Thousand Nine Hundred Sixty Two Only) due as on 29.04.2024 with further interest from 30.04.2024</td> <td><b>RESIDENTIAL PROPERTY OWNED BY MRS. KARAN BAI W/o RAMHANS GURJAR &amp; MR. RAMHANS GURJAR S/o SHRI NARAYAN</b> All that right and interest in property bearing Flat No. A-102, admeasuring super built up area 474.14 sq. feet i.e. 44.06 sq. mtrs and built up area 300.60 sq. feet i.e. 27.94 sq. mtrs and carpet area 275.00 sq. feet i.e. 25.56 sq. mtrs. on 1st floor together with undivided proportionate land underneath said building known as building no. A and project known as "SHIVSHAKTI RESIDENCY" on plot no. 252 and 276 in society known as "SHREE VINAYAK VILLA" Non agriculture land situated land bearing revenue survey no. 57/1, 57/2 and 500/2, old Block No. 23 and new Block No. 26, and revenue Survey No. 501 and 502, old Block No. 28 and new Block No. 30 after consolidation it was given new Block No. 25 of village Haldharu sub district Kamrej, District-Surat, <b>Four corners of said property:- North -Adj. Plot No. 83, South -Adj. Plot No. 85, East- Adj. Society Road, West- Adj. Plot No. 35</b> <b>Possession Status: Physical Possession</b> <b>Reserve Price :Rs.12,25,000/- (Rupees Twelve Lakhs Twenty Five Thousand Only).</b> <b>EMD : Rs. 1,22,500/- (Rupees One Lakh Twenty Two Thousand Five Hundred Only).</b> <b>Date of Auction: 10/06/2024- 1.00 PM to 05.00 PM</b></td> </tr> <tr> <td>3.</td> <td><b>Mrs. Nayak Sasmita Niraj W/o Mr. Niraj (Applicant /Borrower &amp; Mortgagor)</b> <b>Mr. Nayak Vishwajeet Niraj S/o Mr. Niraj (Co-Applciant /Co-Borrower &amp; Mortgagor)</b> Both Having Address At: Flat No. 203, Om Sai Park Building, Sachin Char Rasta, Sachin, Surat- 394230. <b>Both at :</b> Plot No. 64, Green Park-2, Nr- Adarsh Residency, Haldharu Parab Road, Haldharu, Surat- 394310. Sr No. 1 also at: Plot No. 5710, Road No. 57, Sachin GIDC, Sachin, Surat- 394230. Sr No. 2 also at : Plot No. 203, Gajanan Complex, Sachin Choras, Sachin, Surat-394230. Claim Amount Due - Rs.11,54,038/- (Rupees Eleven Lakhs Fifty Four Thousand Thirty Eight Only) due as on 29.04.2024 with further interest from 30.04.2024</td> <td><b>RESIDENTIAL PROPERTY OWNED BY MRS. NAYAK SASMITA NIRAJ W/o NIRAJ &amp; MR. NAYAK VISHWAJEET NIROJ S/o MR. NIROJ</b> All that pieces and parcels of land bearing Plot No. 84 after KJP it was given new Block No. 25(84) admeasuring about 60.11 sq. mtrs together with undivided proportionate share in road and COP admeasuring about 32.38 sq. mtrs of "GREEN PARK PARK-2" organized on land bearing Revenue Survey No. 499, old Block No.23 and new Block No. 25, Revenue Survey No. 500/1 and 500/2, old Block No. 24 and new Block No. 26 and revenue Survey No. 501 and 502, old Block No. 28 and new Block No. 30 after consolidation it was given new Block No. 25 of village Haldharu sub district Kamrej, District-Surat, <b>Four corners of said property:- North -Adj. Plot No. 83, South -Adj. Plot No. 85, East- Adj. Society Road, West- Adj. Plot No. 35</b> <b>Possession Status: Physical Possession</b> <b>Reserve Price :Rs.4,90,000/- (Rupees Four Lakhs Ninety Thousand Only).</b> <b>EMD : Rs.49,000/- (Rupees Forty Nine Thousand Only).</b> <b>Date of Auction: 10/06/2024- 1.00 PM to 03.00 PM</b></td> </tr> </tbody> </table>	Sr. No.	Borrower's & Guarantor's Name & Address Full Detail + Interest from	SCHEDULE OF THE SECURITY (s)	1.	<b>Mr. Asful Sekh S/o Mr. Mahmadi Sekh (Applicant /Borrower)</b> <b>Mrs. Selina Khatun W/o Mr. Asful Sekh (Co-Applciant /Co-Borrower &amp; Mortgagor)</b> Both having Address At: Shree Amrut Para Main Road, Wing-A, 3rd Floor, Flat No-301, Bhagwati Vila Apartment, Rajkot, 360003. Sr No. 1 Also at: Gokul Chamber, No-16, 3rd Floor, Soni Bazar, Vasram Mandaviya Street, Rajkot- 360001. Sr No. 1 And : S K Gold Complex, 1st Floor, Shop No-119, Boghani Street, Soni Bazar, Rajkot- 360001. Sr No.2 Also at: Makhtarpur, Bagha Para, Makhtarpur, Barddhanman, West Bengal- 713501. Claim Amount Due - Rs.13,29,313/- (Rupees Thirteen Lakhs Twenty Eight Thousand Three Hundred Thirteen Only) due as on 29.04.2024 with further interest from 30.04.2024	<b>RESIDENTIAL PROPERTY OWNED BY MRS. SELINA KHATUN W/o ASFUL SEKH.</b> All the piece and parcel of immovable property a residential flat bearing revenue survey no. 10 paiki, city survey no. 3946/B/37 to 46 of city survey ward no. 13/2, constructed on plot no. 37 to 46 land area admeasuring 602-49 sq. mtrs. building known as "SHREE AMRUTVILLA APARTMENT" wing-A, 3rd Floor, Flat No. A-301, carpet area admeasuring 27-91 sq. mtrs equal to 300-42 sq. ft and built up area admeasuring 32-71 sq. mtrs. equal to 352-08 sq. ft of Village -Rajkot, Ta: Dist: Rajkot. Four corners of said property:- North : Flat No. 303 of wing-B, South : Flat No. 304, East : Lift and Passage, West: Marginal Land and Road <b>Possession Status: Physical Possession</b> <b>Reserve Price :Rs.11,00,000/- (Rupees Eleven Lakhs Only).</b> <b>EMD : Rs. 1,10,000/- (Rupees One Lakh Ten Thousand Only).</b> <b>Date of Auction: 10/06/2024- 11.00 AM to 01.00 PM</b>	2.	<b>Mr. Ramhans Gurjar S/o Mr. Shri Narayan (Applicant /Borrower &amp; Mortgagor)</b> <b>Mrs. Karan Bai W/o Mr. Ramhans Gurjar (Co-Applciant /Co-Borrower &amp; Mortgagor)</b> Both Having Address At: Flat No. 502, Plot No.201, Shree Avenue Residency, Vinayak Society, Nr- Dastan Fatak, Kadodara, Palsana, Surat- 384435. <b>Both also at :</b> Flat No. 102, Building-A, Shivshakti Residency, Shree Vinayak Villa, Dastan, Palsana, Surat-394310. Sr No.2 Also at: Main Road, Sahajpura, Post- Gandai, Shahar, Sawai Madhopur, Rajasthan- 322204. Claim Amount Due - Rs.4,98,962/- (Rupees Four Lakhs Ninety Eight Thousand Nine Hundred Sixty Two Only) due as on 29.04.2024 with further interest from 30.04.2024	<b>RESIDENTIAL PROPERTY OWNED BY MRS. KARAN BAI W/o RAMHANS GURJAR &amp; MR. RAMHANS GURJAR S/o SHRI NARAYAN</b> All that right and interest in property bearing Flat No. A-102, admeasuring super built up area 474.14 sq. feet i.e. 44.06 sq. mtrs and built up area 300.60 sq. feet i.e. 27.94 sq. mtrs and carpet area 275.00 sq. feet i.e. 25.56 sq. mtrs. on 1st floor together with undivided proportionate land underneath said building known as building no. A and project known as "SHIVSHAKTI RESIDENCY" on plot no. 252 and 276 in society known as "SHREE VINAYAK VILLA" Non agriculture land situated land bearing revenue survey no. 57/1, 57/2 and 500/2, old Block No. 23 and new Block No. 26, and revenue Survey No. 501 and 502, old Block No. 28 and new Block No. 30 after consolidation it was given new Block No. 25 of village Haldharu sub district Kamrej, District-Surat, <b>Four corners of said property:- North -Adj. Plot No. 83, South -Adj. Plot No. 85, East- Adj. Society Road, West- Adj. Plot No. 35</b> <b>Possession Status: Physical Possession</b> <b>Reserve Price :Rs.12,25,000/- (Rupees Twelve Lakhs Twenty Five Thousand Only).</b> <b>EMD : Rs. 1,22,500/- (Rupees One Lakh Twenty Two Thousand Five Hundred Only).</b> <b>Date of Auction: 10/06/2024- 1.00 PM to 05.00 PM</b>	3.	<b>Mrs. Nayak Sasmita Niraj W/o Mr. Niraj (Applicant /Borrower &amp; Mortgagor)</b> <b>Mr. Nayak Vishwajeet Niraj S/o Mr. Niraj (Co-Applciant /Co-Borrower &amp; Mortgagor)</b> Both Having Address At: Flat No. 203, Om Sai Park Building, Sachin Char Rasta, Sachin, Surat- 394230. <b>Both at :</b> Plot No. 64, Green Park-2, Nr- Adarsh Residency, Haldharu Parab Road, Haldharu, Surat- 394310. Sr No. 1 also at: Plot No. 5710, Road No. 57, Sachin GIDC, Sachin, Surat- 394230. Sr No. 2 also at : Plot No. 203, Gajanan Complex, Sachin Choras, Sachin, Surat-394230. Claim Amount Due - Rs.11,54,038/- (Rupees Eleven Lakhs Fifty Four Thousand Thirty Eight Only) due as on 29.04.2024 with further interest from 30.04.2024	<b>RESIDENTIAL PROPERTY OWNED BY MRS. NAYAK SASMITA NIRAJ W/o NIRAJ &amp; MR. NAYAK VISHWAJEET NIROJ S/o MR. NIROJ</b> All that pieces and parcels of land bearing Plot No. 84 after KJP it was given new Block No. 25(84) admeasuring about 60.11 sq. mtrs together with undivided proportionate share in road and COP admeasuring about 32.38 sq. mtrs of "GREEN PARK PARK-2" organized on land bearing Revenue Survey No. 499, old Block No.23 and new Block No. 25, Revenue Survey No. 500/1 and 500/2, old Block No. 24 and new Block No. 26 and revenue Survey No. 501 and 502, old Block No. 28 and new Block No. 30 after consolidation it was given new Block No. 25 of village Haldharu sub district Kamrej, District-Surat, <b>Four corners of said property:- North -Adj. Plot No. 83, South -Adj. Plot No. 85, East- Adj. Society Road, West- Adj. 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<b>Multipier Amount</b> : Rs. 10,000/- (to improve the bid offer).													
<b>Date &amp; Time of Inspection</b> For Sr. No. 1 - 06/05/2024 to 03/06/2024 - 10.00 AM to 04.00 PM. (Contact Nos: Mr. Mayursinh Indrasinh Zala- 9327170777 For Sr. No. 2 & 3 - 06/05/2024 to 03/06/2024 - 10.00 AM to 04.00 PM. (Contact Nos: Mr. Deepkumar Chandrakant Patel-9265450884).													
<b>Last Date &amp; Time for Submission of EMD along with requisite documents :</b> For Both - 06/06/2024 - 1.00 PM													
<b>Communication Address :</b> Equitas Small Finance Bank Ltd., 305-306, 3rd Floor, Abhishek Adroit, Near Sunrise Mall, Mansi Circle, Judges Bungalow Road, Bodakdev, Ahmedabad-380015. Contact Person :Mr. Mahipalsinh Sisodiya 9979808088, & Mr. Bairajbhai Sankariya 9996314773.													
<b>TERMS &amp; CONDITIONS:</b> 1. The interested buyers are advised to go through bank's website <a href="http://www.equitasbank.com">www.equitasbank.com</a> for detailed terms and conditions. The present notice is also uploaded on the Bank's official website at <a href="http://www.equitasbank.com/notices">www.equitasbank.com/notices</a> . 2. The auction sale will be "On line E-Auction" Bidding through website <a href="https://www.bankeauctions.com">https://www.bankeauctions.com</a>													
Authorized Officer Equitas Small Finance Bank Ltd													

JM Financial Home Loans Limited Corporate Office: 3 Floor, Building B, A-Wing, Suashish IT Park, Plot No.68-E, Off. Data Pada Road, Bonvill East, Mumbai-400066.							
<b>NOTICE OF SALE TO BORROWERS AND PUBLIC AT LARGE</b>							
Sale of Movable & Immovable Assets Charged to JM Financial Home Loans Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002. The undersigned as Authorized Officer of JM Financial Home Loans Limited (JMFHLL) has taken over possession of the schedule property under section 13(4) of the SARFAESI Act. In case the Borrower/Co-Borrower fails to repay the entire outstanding amount within a period of 30 days from date of this notice, JMFHLL will be at liberty to dispose off the property under the provisions of SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule is available for sale under the provisions of SARFAESI Act 2002 and the Security Interest (Enforcement) Rules, 2002, as per the terms agreeable to the company for realisation of JMFHLL's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" "WHATEVER THERE IS". <b>Loan Details:</b>							
<table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Name of the Borrower(s) / Co-Borrower(s) / Guarantor(s)</th> <th>Amount Due in Rs./ as on date</th> </tr> </thead> <tbody> <tr> <td>1</td> <td><b>1.Mr. Vijaybhai Raghubhai Bhalgamaadiya</b> <b>2. Ms. Rashmi D Morvadiya</b> <b>Loan Account No. HRJ21000016125</b></td> <td>Rs. 1,12,67,458 /- (Rupees One Crore Twelve Lakhs Eight Seven Four Hundred Fifty Eight Only) towards the outstanding dues in respect of the loan as on November 14, 2022</td> </tr> </tbody> </table>	Sr. No.	Name of the Borrower(s) / Co-Borrower(s) / Guarantor(s)	Amount Due in Rs./ as on date	1	<b>1.Mr. Vijaybhai Raghubhai Bhalgamaadiya</b> <b>2. Ms. Rashmi D Morvadiya</b> <b>Loan Account No. HRJ21000016125</b>	Rs. 1,12,67,458 /- (Rupees One Crore Twelve Lakhs Eight Seven Four Hundred Fifty Eight Only) towards the outstanding dues in respect of the loan as on November 14, 2022	
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Mortgage Property Details - All that piece and parcel of property bearing Flat No. 502, having carpet area 126-19 Sq Mt, situated on 5th Floor, "Krishna Park - B" of TP scheme No 2 (Nanamava) FP No 159 of revenue Survey No 78 Paiki, Village - Nanamava, Taluka & Dist. - Rajkot, Pin Code - 360005.							
<b>Standard terms &amp; conditions for sale of property through Private Treaty are as under:</b>							
1. Sale through private treaty will be on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS". 2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of Bank's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. 3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 4. Failure to remit the amount as required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application. 5. In case of non-acceptance of offer of purchase by JMFHLL, the amount of 10% paid along with the application will be refunded without any interest. 6. The property is being sold with all the existing and future encumbrances whether known or unknown to JMFHLL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. 7. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. 8. JMFHLL reserves the right to reject any offer of purchase without assigning any reason. 9. In case of more than one offer, JMFHLL will accept the highest offer. 10. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application. 11. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 12. Sale shall be in accordance with the provisions of SARFAESI Act / Rules. 13. In case the borrower approaches JMFHLL and clears the outstanding amount, JMFHLL will have to cancel the deal and will repay the amount paid towards sale consideration back to the prospective buyer. 14. <b>Details of Authorized Officer - Mr. Rakesh Singh Contact: 9167061554</b> <b>Mail: Rakesh.Singh@jmfi.com</b>							
For JM Financial Home Loans Limited SD/- Authorized Officer							
Date : 04.05.2024 Place : Rajkot, Gujarat							

Ujivan Small Finance Bank Registered Office: Grape Garden, No.27, 3rd 'A' Cross, 18th Main, 6th Block, Koramangala, Bengaluru-560095, Karnataka. Regional Office : 7th Floor, Almonte IT Park, Sr.No. 8, Kharadi- Mundhwa Bypass, Village Kharadi, Pune-411014.																		
<b>POSSESSION NOTICE</b>																		
WHEREAS, the authorized officer of Ujivan Small Finance Bank, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) / Co-borrower (s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and/or realisation.																		
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<b>Description of the Immovable Property:</b> Residential property being Gantli Property no. 278, Nishad Faliya, Mota Raypura, Tal. Nadoad, Dist. Narmada, which is constructed on land bearing Gram Panchayat land of Village Mota Raypura, Tal. Nandod and District- Narmada. The said property being House no. 279 admeasuring 50*13 Sq.ft., being constructed property and bounded as under: Towards East: Road, Towards West: Property of Vinodbhai, Towards North: Property of Harisinghbhai, Towards South: Open Land which is owned by Hasamukhbhai Chandubhai Valvi																		
Whereas the Borrower's/Co-Borrower's/Guarantor's/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower's mentioned herein above in particular and to the Public in general that the authorised officer of Ujivan Small Finance Bank has taken possession of the properties/secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower's & Co-Borrower's/Mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower's/Co-Borrower's/Guarantor's/Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of Ujivan Small Finance Bank.																		
Place : Gujarat, Date : 29.04.2024 & 01.05.2024		SD/- Authorised Officer, Ujivan Small Finance Bank																

BANK OF MAHARASHTRA Zonal Office Ahmedabad, 1st Floor, Baleshwar Square, Opp. Iscon Temple, S G Highway, Ahmedabad-380015. M.: 6357374096 E-mail: bom457@mahabank.co.in	
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**STATE BANK OF INDIA**  
Stressed Assets Recovery Branch, 2nd Floor, Sanyak Status, Opp. D.R. Amli School, Diwaligura Main Road, Vadodra-390007

**PUBLICATION OF NOTICE REGARDING POSSESSION OF PROPERTY U/S 13(2) OF SARFAESI ACT 2002**

A notice is hereby given that the following Borrower(s) Shri Suresh Shantilal Panchal (Borrower) through legal heirs Smt. Shobhaben Sureshbhai Panchal, Smt. Mivika Sureshbhai Panchal, Smt. Shweta Sureshbhai Panchal, Smt. Smita Sureshbhai Panchal, Shri Swastikkumar Sureshbhai Panchal, Smt. Shobhaben Sureshbhai Panchal (Co-Borrower), Shri Vinodbhai Gautamsing Kushwah (Guarantor for Home Loan), Shri Swastikkumar Sureshbhai Panchal (Guarantor for Home Top up Loan), have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unsealed and as such they are hereby informed by way of this public notice.

Sr. No.	Name of the Borrower	Details of Properties/ Address of Secured Assets to be Enforced	Date of Notice/ Date of NPA/ Amount outstanding (As on the date of notice)
1.	Shri Suresh Shantilal Panchal (Borrower) through legal heirs Smt. Shobhaben Sureshbhai Panchal, Smt. Mivika Sureshbhai Panchal, Smt. Shweta Sureshbhai Panchal, Smt. Smita Sureshbhai Panchal, Shri Swastikkumar Sureshbhai Panchal, Smt. Shobhaben Sureshbhai Panchal (Co-Borrower), Shri Vinodbhai Gautamsing Kushwah (Guarantor for Home Loan) Shri Swastikkumar Sureshbhai Panchal (Guarantor for Home Top up Loan)	All that part and parcel of immovable property located at Surat District, Sub District. Surat City, Moje Village Udhra. R.S. No. 218/1, T. P. Scheme No. 2 (Udhra), Final Plot No. 24, in the project known as 'Shivbhakti Park' on western side of land measuring 2943.00 sq. mtrs at House No. 6, having Plot Area 51.67 sq. mtrs, and Margin land of 43.08 sq. mtrs. Total Area 94.75 sq. mtrs and property comprises ground floor and first floor having total construction area of approx. 78 sq. mtrs with all its internal and external encumbrances. (Property owned by Suresh Shantilal Panchal and Shobhaben Sureshbhai Panchal). The property is bounded as follows: East: House No. 22 and 23, West: Society Road, North: Adjacent Survey Number, South: House No. 8	20.03.2024/ Date of NPA: 29.05.2023/ Rs. 31,23,052.19 (Rupees Thirty One Lakh Twenty Three Thousand Fifty Two and Paise Nineteen only) as on 19.03.2024 with further interest and incidental expenses and costs thereon less recovery thereafter.

The steps are being taken for substituted service of notice. The above Borrower(s) and/or their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

**The borrowers attention is invited to provisions of Sub-section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.**

Date : 05.05.2024  
Place : Surat  
Authorised Officer  
State Bank of India, SARB Vadodra

**CORRIGENDUM - FORM G INVITATION OF EXPRESSION OF INTEREST - JBF INDUSTRIES LIMITED**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**Form G - Invitation of Expression of Interest for JBF INDUSTRIES LTD** was published in this newspaper dated 04.05.2024. At Sl. No. 7 - Number of employees/ workmen were inadvertently mentioned wrongly and it may be read as under:

7. Number of employees/ workmen - Six (6) **Sd/-**  
**Mukesh Verma**  
Resolution Professional  
JBF Industries Limited  
IBBI Reg. No. IBBI/PA-001/JP-P01665/2019-2020/12522  
B1506, Avenue 2, Surtelcity, Goregaon West Mumbai 400104  
Date: 05.05.2024, Place: Mumbai

**POSESSION NOTICE (SECTION 13(4)) (For Immovable Property)**  
(Under Rule-8(1) of Security Interest (Enforcement) Rules 2002.)

Whereas, The undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 01.12.2023 calling upon the borrowers **Mr. Dhalvaniya Nitinbhai Umeshbhai (Borrower) And Mrs. Dhalvaniya Payalben Nitinbhai (Co-borrower)** to repay the amount mentioned in the notice being **Rs.14,84,069.13/- (Rupees Fourteen lakhs Eight Four Thousand Sixty Nine Rupees and Thirteen paise only)** Interest Reversal plus Unapplied interest and other charges within 60 days from the date of receipt of the said notice. The borrower/mortgagor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the day of **04th Day of May of the year 2024.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda for an amount of **Rs.14,84,069.13/-** Interest Reversal plus Unapplied interest and other charges.

**Description of immovable property**  
All that piece and parcel of the immovable property Row House Situated in R. S. No. 516/1, Block No: 38(As per 7/12 New Block No. 44/101), Plot No. 101, "Shreeji Residency", Near Green Park, Near Haldaru Road, Moje : Haldaru, Ta: Kamrej, Dist.: Surat. Pin Code 394310. and bounded - On the North by: - Adjoining Plot No: 102, On the South by: - Adjoining Plot No: 07, On the East by: - Adjoining Society Road, On the West by: - Adjoining Plot No: 100.  
**Security Agreement :** The above mentioned property was mortgaged with Bank of Baroda through Instrument of deposit of Title Deed dated 23.08.2022 vide registration number 15682 registered with Sub-Registrar Kamrej.  
Date : 04-05-2024  
Place: Surat  
Authorised Officer, Bank of Baroda, Ambheti Branch, Surat

**APPENDIX IV (See Rule 8(1)) POSSESSION NOTICE**

Whereas, The undersigned being the Authorized Officer of Bank of Baroda under The Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 08.01.2024 calling upon The Borrower/ Mortgagor, **Mr. Tiwari Sanjay Harishankar (Borrower) & Mrs. Mala Sanjay Tiwari (Co-Borrower)** to repay the amount mentioned in the notice being **Rs.9,87,001/- (Rupees Nine Lakh Eighty Seven Thousand and Rupees one only)** as on 08.01.2024 + Unapplied interest + Applicable interest + other charges within 60 days from the date of receipt of the said notice. The Borrowers/mortgagor having failed to repay the amount, notice is hereby given to the borrowers/guarantor/mortgagors and the Public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with Rule 8 of The Security Interest Enforcement) Rules, 2002 on this, the 2<sup>nd</sup> Day of May of the year 2024.

The Borrowers/mortgagors in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Bank of Baroda, for an amount of being **Rs.9,87,001/- (Rupees Nine Lakh Eighty Seven Thousand and Rupees one only)** as on 08.01.2024 further interest and expenses thereon until Full Payment. The Borrowers' attention is invited to Provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the Secured Assets.

**Description of immovable property**  
All The Right, Title And Interest In Immovable Property In The Form Of Plot No 136, Siddhi Vinayak Residency, Bs Sai Kuti Residency Bagumara, Palana, Surat-394310, Rs No.98 Block No.126, Moje Bagumara, Sub Dist-palsana, Dist-surat Standing In The Name Of Mr. Tiwari Sanjay Harishankar, Mrs Mala Sanjay Tiwari Bounded As Follows : East : Other Plot (Code: Adj Plot No.71), West : Internal Road, North : Plot No.137, South : Plot No.135.  
Date : 02-05-2024 | Place: Surat  
Chief Manager & Authorised Officer, Bank of Baroda, Surat

**Bank of Baroda**  
Jawanpura Branch Shriji market, Near Idar Taluka, Jawanpura, Idar, Sabarkantha 383430 Gujarat [JAWANP@bankofbaroda.com](mailto:JAWANP@bankofbaroda.com)

**NOTICE TO GUARANTOR (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)**

To, Date: 30.03.2024

Guarantor: 1. Yogeshkumar Narayanbhai Patel, At & Po. Sapawada, Ta. Idar, Sabarkantha - 383430, Gujarat  
Guarantor: 2. Jhalakumar Yogeshbhai Patel, At & Po. Sapawada, Ta. Idar, Sabarkantha - 383430, Gujarat

Dear Sir,

**Re: Notice under Section-13(2) of The SARFAESI Act, 2002**

1. As you are aware, you have given a guarantee dated 15.10.2016 guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to Bank of Baroda by **M/S SAPAWADA AGRICULTURE PRODUCTS PRIVATE LIMITED** for aggregate credit limits of **Rs.129.00 Lakh (Rupees One Crore Twenty Nine Lakh only)** with interest there on, more particularly set out in the said guarantee documents. To secure the guarantee obligation you have also provided following securities to us:

a) Mortgage of Factory land with proposed construction at industrial NA land measuring 2907 sq meter forming apart of block no 148 measuring 8600 sq meter (survey no 782p) situated at Vill : Sapawada, Tal. Idar, Sabarkantha, Gujarat in the name of company (Leasehold rights) (Ownership rights with Sh Yogeshbhai Narayanbhai Patel, Director of the company)

2. We have to inform you that the borrower Company has committed defaults in payment of his liabilities and consequently their accounts has been classified as non-performing asset. A copy of the notice dated 30.03.2024 under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay to us the outstanding amount of bank credit facilities aggregating **Rs.39,27,664.57 (Rs. Thirty Nine Lakh Twenty Seven Thousand Six Hundred Sixty Four and paise Fifty Seven only) as on 31.03.2024** plus further interest thereon from 31.03.2024 at the contractual rate with monthly rests plus penal interest with costs, charges and expenses till payment and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in Para 1 of the Notice dated 30.03.2024 served on the Borrower (copy enclosed).

3. We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest up to the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

4. We invite your attention to sub-section (13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

5. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender/private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

6. Please note that this demand notice is without prejudice and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Date: 19.06.2023  
Place: Valsad  
Sd/-  
Chief Manager & Authorised Officer, Bank of Baroda

**Bank of Baroda**  
Jawanpura Branch Shriji market, Near Idar Taluka, Jawanpura, Idar, Sabarkantha 383430 Gujarat [JAWANP@bankofbaroda.com](mailto:JAWANP@bankofbaroda.com)

**NOTICE TO BORROWER (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)**

To, Date: 30.03.2024

M/s Sapawada Agriculture Products Private Limited, Regd Address : At & Po. Sapawada, Ta. Idar, Sabarkantha - 383430, Gujarat  
M/s Sapawada Agriculture Products Private Limited, Business Address : 147, Near Sapawada Bus Stop, Opposite New APMC Market, Idar-Himmatnagar Highway, At Post Sapawada, Sabarkantha -383430, Gujarat  
Director : 1. Yogeshkumar Narayanbhai Patel, At & Po. Sapawada, Ta. Idar, Sabarkantha - 383430, Gujarat  
Director : 2. Jhalakumar Yogeshbhai Patel, At & Po. Sapawada, Ta. Idar, Sabarkantha - 383430, Gujarat

Dear Sir/s/Madam,

**Re: Credit facilities with ourJawanpura Branch.**

1. We refer to our letters no. JAWANP/ADV/2016 dated 15.10.2016 conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanctions you have availed and started utilising the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credibility accounts and the security interests created for such liability are as under:

Nature and Type of facility	Limit Rs. (In lacs)	Rates of Interest	Outstanding (Contractual Dues) as on date of notice (including interest up to date of notice)	Security Agreement with brief description of securities
Cash credit	Rs.30.00 Lacs	14.15%	Principal : Rs.31,10,691.32 Interest up to 31.03.2024 @ 14.15% ; Rs.37,383.69 Penal Interest upto 31.03.2024 @ rate of 2% ; Rs.5,283.91 Total Cash Credit- Rs.31,53,358.92	1. Hypothecation of Stock & Book debts, Plant & Machinery a) Mortgage of Factory land with proposed construction at industrial NA land measuring 2907 sq meter forming apart of block no 148 measuring 8600 sq meter (survey no 782p) situated at Vill : Sapawada, Tal: Idar, Sabarkantha, Gujarat in the name of company (Leasehold rights) (Ownership rights with Sh Yogeshbhai Narayanbhai Patel, Director of the company)
Term Loan-I	Rs. 99.00 Lacs	14.15 %	Principal: Rs.2,70,402.94 Interest up to 31.03.2024@ 14.15% ; Rs.3,354.48 Penal Interest upto 31.03.2024@ rate of 2% ; Rs.474.13 Total Term Loan - I Rs.2,74,231.55	
Term Loan-II	Rs. 17.00 Lacs	9.25 %	Principal : Rs.4,95,190.05 Interest up to 31.03.2024@ 9.25% ; Rs.4,015.78 Penal Interest upto 31.03.2024@ rate of 2% ; Rs.868.27 Total Term Loan - II Rs.5,00,074.10 Total of All Credit Facilities Rs.39,27,664.57	

2. In the letter of acknowledgement of debt dated 28.04.2022 you have acknowledged your liability to the Bank to the tune of **Rs.67,89,000.00 (Rs. Sixty Seven Lakh Eighty Nine thousand Only)** as on 28.04.2022. The outstanding stated above include further drawings and interest up to 31/03/2024.

3. As you are aware, you have committed defaults in payment of interest on above loans/outstandings.

4. Consequently upon the defaults committed by you, your loan account has been classified as **non-performing asset on 27.03.2024** in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

5. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating **Rs.39,27,664.57 (Rs.Thirty Nine Lakh Twenty Seven Thousand Six Hundred Sixty Four and paise Fifty Seven only)** as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

6. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

7. We invite your attention to sub-section 13 of Section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

8. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender/private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

9. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Date: 30.03.2024 Place : Sabarkantha  
Sd/- Chief Manager & Authorised Officer, Bank of Baroda

**Union Bank of India**  
Manavadar Branch (531421)  
Panchayat Building, Gandhi Chowk, Manavadar  
e-mail:ubin0531421@unionbankofindia.bank

**NOTICE TO THE BORROWER INFORMING ABOUT SALE (30 DAYS NOTICE) RULE 6 (2)& (6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

To,

1. The Borrower **M/s Patel Nana Lal Ginn Mill (Borrower)** Proprietor **Late Mr. Mansukh Lal Premjibhai Jaganani** Survey No. 577/P1, Station Road, Manavadar, Junagadh Gujarat (362630)  
2. Legal Heir of Late Mr. Mansukh Lal Premjibhai Jaganani  
1. Mrs. Rekhaben Dineshbhai Jaganani 2. Mrs. Arunaben and others  
Falguni Bandh Shri, Yogi Darshan Society Behind Akshardham Mandir, Rajkot (Gujarat) 360007

Sub - Sale of property belonging to M/s Patel Nana Lal Ginn Mill (Borrower) Proprietor **Late Mr. Mansukh Lal Premjibhai Jaganani** legal heirs of deceased **Mrs. Rekhaben Dineshbhai Jaganani** and **Arunaben** and others for realization of amount due to Bank under the SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Union Bank of India, Panchayat Building, Gandhi Chowk, Manavadar Junagadh, 362609 the secured creditor, caused a demand notice dated on 02.04.2019 under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, calling upon you to pay the dues within the time stipulated therein. Since you failed to comply the said notice within the period stipulated, the Authorized Officer, has taken possession of the secured assets under Section 13(4) of the Act read with Rule 6 (8) of Security Interest (Enforcement) Rules, 2002 on 15.03.2024.

Even after taking possession of the secured asset, you have not paid the amount due to bank. As such, it has become necessary to sell the above mentioned property by holding public e-auction after 30 days from the date of receipt of this notice through online mode. The date and time of e-auction along with the Reserve Price of the property and the details of the service provider, in which the e-auction to be conducted, shall be informed to you separately.

Therefore, if you pay the amount due to the bank along with subsequent interest, costs, charges and expenses incurred by bank before the date of publication of sale notice, no further action shall be taken for sale of the property and you can redeem your property as stipulated in sec. 13 (8) of the Act.

**SCHEDULE OF PROPERTY**

All that part and parcel of Industrial Land and Building situated at R. S. No. 577/P1, Station Road, Manavadar, Junagadh (Gujarat) 362630 measuring area 6293-99-00 Sq. Mtr. In the name of M/s Patel Nana Lal Ginn Mill Bounded as follows:- East:- Government Land West:- Residential and Patel Ginning Mill North:- Road and Bhavnagar Ginning Mill South:- Main Road and Govt. Land  
Place: Junagadh  
Date: 06.04.2024  
AUTHORISED OFFICER  
UNION BANK OF INDIA

**Bank of Baroda**  
Motera Branch, 15, Swastik Complex, Opp. Motera Gam, Near Swastik School, Motera, Ahmedabad-380005 Gujarat India. Phone no. 079-27574201, Mobile No. 9978446535 Web- www.bankofbaroda.com

**Sale Notice (30 DAYS) For Sale of Immovable Properties**  
"APPENDIX- IV-A [See proviso to Rule 6 (2) & 8 (6)]"

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, symbolic possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned accounts. The details of Borrower/s/Mortgagor/s/Guarantor/s/Secured Assets/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Name & address of Borrower/s / Guarantor/ Mortgagor/s	Give short description of the immovable property with known encumbrances, if any	Dues, As per Demand notice (Less Recovery made after issuance of 13(2) demand notice) Plus interest there on	Reserve Price EMD and Bid Increase Amount.
M/s C M Trading Co. (Mr. Ghanashyambhai V Limbachya) Proprietor (Borrower), Mrs. Ashaben Pankajbhai Patel (Personal Guarantor & Mortgagor) and Mrs. Shri Keshar Corporation (Survey No 148 Paiki 6 Paika Karannagar, Tel Kadi) through its partners: (1) Mrs. Varshaben Pankaj Kumar Patel, (2) Mr. Pankaj Rameshbhai Patel, (3) Mrs. Paruljaban Mahesh Kumar Naik, (4) Mahesh Kumar Vitthalbhai Naik (5), Mrs. Ashaben Pankajbhai Patel, (6), Mr. Pankaj Kumar Rameshbhai Patel, (7), Mrs. Paruljaban Ghanashyambhai, Naik, and (8), Mr. Ghanashyambhai Vitthalbhai Limbachya (Personal Guarantors & Mortgagors)	All that piece and parcels of immovable NA property bearing Survey No. 148 paiki 6 paika Near Shree Kesar Kall Way Bridge, Near Khodiyar Mata Temple, Kadi Chhatral Road, Karannagar, Taluka: Kadi, Dist. Mahesana. Boundaries as under : 1. East- Adjoining Survey No 147(Gopal Cotton), 2. West- Adjoining Survey No 148 Paiki 5, 3. North- Main Kadi Chhatral Road, 4. South- Railway Line	Rs. 288,85,196.83 (Rs. Two Crore Eighty Eight Lacs Eighty Five Thousand one Hundred Ninety Six & Eighty Three Paise only) as on 28-11-2023 + interest at contractual rate and other expenses minus recovery thereafter, if any Demand Notice as per section 13(2) Dated: 28-11-2023.	Reserve Price: Rs. 3,26,00,000/- (Rupees Three Crore Twenty Six Lac only) EMD: Rs. 32,60,000/- (Rupees Thirty Two Lac Sixty Thousand only) Bid Inc: Rs. 1,00,000/- (Rupees One lac only)

**Date & Time of E auction 14-06-2024 2:00 PM to 6:00 PM Status of Possession - SYMBOLIC**  
**Property Inspection date & Time 03/06/2024 - 11:00 AM to 02:00 PM (BY TAKING PRIOR APPOINTMENT)**

For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.info-auction.htm> and <https://ibapi.in>. Also, prospective bidders may contact the Chief Manager- Mr. Mahendra Singh Kachhawaha on Mobile No: 9978446535 (GST/TDS as per Government Rules applicable shall be payable by purchaser on sale of Movable/ Immoveable Assets.)

**This is also a Statutory -30- days Sale Notice under SARFAESI ACT to the Borrower/ Guarantor/ Mortgagor.**

The above mentioned borrower is/ is hereby notified to pay the sum as mentioned in section 13(2) Notice in full before the date of auction, failing which, property will be auctioned / sold and balance dues if any will be recovered with interest and cost from borrowers/ guarantors /mortgagor.

Date : 05.05.2024, Place :- Ahmedabad  
Chief Manager & Authorised Officer, Bank of Baroda

**Indian Express**  
I arrive at a conclusion not an assumption. Inform your opinion with detailed analysis.

**The Indian Express. For the Indian Intelligent.**

**The Indian EXPRESS JOURNALISM OF COURAGE**

**Bank of India**  
BRANCH OFFICE : DHEBR ROAD SOUTH

**APPENDIX - IV [See rule 8 (1)] POSSESSION NOTICE (For Immovable Property)**

Whereas, The undersigned being the Authorized Officer of the Central Bank of India, Dhebar Road Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12), read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 22.02.2024, calling upon the **Borrowers/Mortgagors/Partners/Guarantors 1. M/s Velocity Industries, 2. Mayankbhai Mohanlal Vadhvana, 3. Omshah Mayankbhai Vadhvana, 4. Dharmikbhai Mayankbhai Vadhvana, 5. Mohanlal Dayabhai Vadhvana, 6. Prabhaben Mohanlal Vadhvana** to repay the amount mentioned in the notice being **Rs. 61,89,360/- (Rupees Six One Lakh Eighty Nine Thousand Three Hundred Sixty only)** as on 22.02.2024 plus interest thereon from 23.02.2024 within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor/Partners/Mortgagor having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/Mortgagors and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 30th Day of April of the year 2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the movable/ Immoveable assets and any dealings with the properties will be subject to the charge of the Central Bank of India, Debar Road Branch for an amount. **Rs. 61,89,360/- (Rupees Six One Lakh Eighty Nine Thousand Three Hundred Sixty only)** as on 22.02.2024 plus further interest along with other charges. (Amount deposited after issuing of Demand Notice U/Section 13(2) has not given effect)

The Borrowers' attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of the Immoveable property**

Sr. No.	DESCRIPTION OF THE SECURED ASSETS/ IMMOVABLE PROPERTY/ MOVABLE PROPERTY	Details of Mortgaged/ Deed Document
1	Residential House Sq. Mt. 91.46, Tapubhavan Plot, Street No. 1-E, R. S. No. 399 P, City Survey Ward No. 7/3, City Survey Ward No. 4791, Swaminarayan Chowk, Opp. Mirambhika Hostel, Rajkot, Tal. : Rajkot, Dist. : Rajkot, Gujarat, measuring 91.46 Sq. Mtr. Property in the name of Mr. Mohanlal Dayabhai Vadhvana & Mrs. Prabhaben Mohanlal Vadhvana. Bounded by : East : 30.00 Feet Road, West : Private Chai after others House, North : This Plot paikae other House, South : others House	Mortgage Vide Deed No. 1414 Dated 28.02.2022

Date : 30-04-2024, Place : Rajkot Sd/- Authorised Officer, Central Bank Of India

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**Bank of Baroda**  
Law Garden Branch, Bank of Baroda Tower, Ground Floor, Near Law Garden, Ahmedabad-380 006, Gujarat, India. Tel.No.: 079-26473111, 3112, 3115, E-mail-lawahm@bankofbaroda.com;

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
"APPENDIX- IV-A [See proviso to Rule 6 (6)]"

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged/hypothecated to Bank of Baroda, the Secured Creditor, the Physical Possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" without recourse basis on 27th May, 2024 for recovery of below mentioned accounts. The details of Borrower/s/Guarantor/s/Secured Assets/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below

Sr. No.	Name & address of Borrower/s/Guarantor/s	Total dues	Description of Properties	Reserve Price EMD & Bid Increase Amount
1	Mr. Jay Rupeshkumar Trivedi and Mrs. Bhakti Jay Trivedi Jay Trivedi	Rs. 23,47,611.87 (Rupees Twenty Three Lakhs Forty Seven Thousand Six Hundred Eleven and Eighty Seven Paise)	All that piece and parcel of Residential Flat No. D/701 situated at Non Agriculture land bearing Revenue Survey No. 359/1A, TP Scheme No. 53, Final Plot No. 107/1, Adm. 6844 Sq Mtrs. Paiki 2416.01 Sq Mtrs. on which Dhvani (Isanpur) Co. Operative Housing Society Ltd. is situated scheme known as Dhvani Heights situated in which Block No. D, 7th Floor, Adm. 21.18 Sq Mtrs. in the present land of Moje-Isanpur, Taluka-Maninagar, District-Ahmedabad and Sub District-Ahmedabad-5 (Narol) Pin Code-382443 in the name of Mr. Jay Rupeshkumar Trivedi and Mrs. Bhakti Jay Trivedi and bounded as follows : East : Passage & Flat No. D/705, West : Society Road, North : Flat No. D/702, South : Margin Space	Reserve Price: Rs. 23,89,000/- EMD: Rs. 2,38,900/- Bid Inc.: Rs. 25,000/-

**Date of Auction : 27.05.2024 Time of Auction : 02:00PM to 6:00 PM**  
**Status of Possession : Physical Possession Date and Time of Visit of Property for bidders : 20.05.2024 from 11:00 AM to 02:00PM (by taking prior appointment)**

For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.info-auction.htm> and <https://ibapi.in>. Also, prospective bidders may contact the authorized officer Mrs. Jyoti Sanadhya, Chief Manager, Law Garden, Ahmedabad Mob. No. 9978446531 (GST/TDS as per Government Rules applicable shall be payable by purchaser on sale of Movable/ Immoveable Assets.)

Date : 05.05.2024 | Place : Ahmedabad Sd/- Authorized Officer, BANK OF BARODA

	<b>એક્સીસ ફાયનાન્સ લીમીટેડ</b> (CIN <span> </span> : U65921MH1995PLC212675) એક્સીસ હાઉસ, સી-૨, વાડિયા ઇન્ટરનેશનલ સેન્ટર, પાંડુરંગ બુધકર માર્ગ, વરલી, મુંબઇ- ૪૦૦૦૨૫
<b>ઈ-ખદેર હરાજી -સહ- વેયાણા નોટીસ</b>	

સિક્સોસીટી ઇન્ટરેટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬) અને ૯(૧) ની જોગવાઈઓ સાથે યંત્રાતા સિક્સોસીટીઇજાગ્રેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્સોસીટી ઇન્ટરેટ એક્ટ, ૨૦૦૨ હેઠળ સ્થાવર મિલકતોના વેચાણ માટે ઈ-હરાજી વેચાણ નોટીસ

આખી ખાસ કરીને દેવાદાર/રો, જમીનદાર/રો અને ગીરવેદાર/રો અને ખદેર જનતાને નોટીસ આપવામાં આવે છે કે નીચે દર્શાવેલ સ્થાવર મિલકતો સિક્સોકે લેણદારને ગીતે/ચાંચંડ કરાયેલ છે, જેનો **ભૌતિક કબજો** એકિસસ ફાયનાન્સ લીમીટેડ, સિક્સોકે લેણદારના અધિકૃત અધિકારીએ લઈ લીધો છે, “જેનું જ્યાં છે”, “જે છે” અને “જેમ છે” ના ધોરણે અને કોઈ આશ્રય વિના **૧૦ જુન, ૨૦૨૪** ના રોજ દેવાદાર/ગીરવેદારો/જમીનદારો એટલે કે **૧) ષિરાગઢુમાર પ્રધિવાભાઈ ઠક્કર (દેવાદાર અને ગીરવેદાર), (૨) મનિયા ષિરાગઢુમાર ઠક્કર (સહ-દેવાદાર અને ગીરવેદાર) (અહીં પછી એક સાથે દેવાદારો તરીકે દર્શાવેલ છે)** પાસેથી રૂા. ૬૧,૧૫,૮૯૪/- (રૂપિયા એકસઠ્ઠ લાખ પંદર હજાર આઠસો ચોસાણુ પુરા) ૦૫ એપ્રિલ, ૨૦૨૪ મુજબ (સરકૂંસી એક્ટની કલમ ૧૩(૨) હેઠળ જતી કસાયેલ માંગણા નોટીસ તારીખ ૨૦ જાન્યુઆરી, ૨૦૨૩ ની તારીખના રોજ બાકી રકમ રૂા. ૫૧,૯૦,૯૪૦/- (રૂપિયા એકલાખ નવવ્યાણુ હજાર અને ચાલીસ પેસા પુરા છે) તેમજ કસારના દરે ચકત વ્યાજ તથા ડીફોલ્ટ/પેનલ વ્યાજ અને અંતિમ ચુકવણી/ફૂટકારા સુધી અન્ય ચાર્જિસ વગેરેની વસુલાત માટે વેચવામાં આવશે. મિલકતો, રીઝર્વ ક્રિમંત (આરબી), અર્નેસ્ટ મની ડિપોઝિટ (ઇએમડી) ની વિગત અને વેચાણની વિગતો નીચે મુજબ છે.

<b>શીડ્યુલ-૧</b> <b>સ્થાવર સિક્સોકે મિલકતની વિગત</b>	
ઓફીસ નં. ૩, પહેલો માળ, સિદ્ધવ્યક રેસીડેન્સી પેકી બિલ્ડીંગ એ, પાલ, સુરત-૩૯૫૦૦૯ ખાતેના તમામ ભાગ અને હિસ્સા પરનો પ્રથમ ચાર્જ	
<b>શીડ્યુલ-૨</b> <b>ઈ-હરાજીની વિગતો</b>	
મિલકત/તોની વિગત	શીડ્યુલ ૧ મુજબ
ઈ-હરાજીની તારીખ અને સમય	૧૦.૦૬.૨૦૨૪ સમય: સવારે ૧૧.૦૦ થી ૧૨.૦૦ સુધી પ્રતિદિઠ પ મિનિટના અમર્યાહિત લંબાણ સહીત
બીડ જમા કરવાની તારીખ અને સમય	૦૭.૦૬.૨૦૨૪ ના રોજ સમય: સાંજે ૪.૦૦ વાગ્યા પહેલા
રીઝર્વ ક્રિમંત: ૪૧,૯૨,૦૦૦/- (રૂપિયા એકલાવીસ લાખ બ્યાણુ હજાર પુરા) *કિમત જેનાથી ઓછી કિમત ફરેટ/મિલકત/તો વેચવામાં આવશે નહીં.	
અર્નેસ્ટ મની ડિપોઝિટ (આરબી ના ૧૦ ટકા): રૂા. ૪,૧૯,૨૦૦/- (રૂપિયા ચાર લાખ એગણીસ હજાર બસસો પુરા)	
બીડ વૃદ્ધિની રકમ: રૂા. ૧,૦૦,૦૦૦/- (રૂપિયા એક લાખ પુરા)	
સંપર્ક વ્યક્તિની વિગતો અને મોબાઈલ નં.: શ્રી સ્વામીલ દિવારી: ૯૮૨૦૬૩૨૦૮ શ્રી સહિત્ક અગ્રવાલ: ૯૮૦૬૯૪૨૦૧	

વેચાણની વિગતવાર શરતો અને નિયમો માટે નીચેની વેબસાઇટો એટલે કે <https://sarfaesi.auctiontiger.net/EPROC/> અને [www.axisfinance.in](http://www.axisfinance.in) માં આપેલ લિંક જોવા વિનંતી છે.

<b>સિક્સોસીટી ઇન્ટરેટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬)/નિયમ ૯(૧) હેઠળ ૩૦ દિવસીય કાનૂની વેચાણ નોટીસ</b>	
<b>આ નોટીસ ઉપર જણાવેલ તારીખે ઈ-હરાજી ચોખ્ખા અંગે જણાવેલ લોન એકાઉન્ટના દેવાદાર/રો, જમીનદાર/રો અને ગીરવેદારોને સિક્સોસીટી ઇન્ટરેટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬) અને નિયમ ૯(૧) હેઠળ નોટીસ તરીકે પણ ગણવાની રહેશે.</b>	
<b>તારીખ: ૦૩/૦૫/૨૦૨૪</b> <b>સ્થળ: મુંબઈ</b>	<b>સહી/-</b> <b>અધિકૃત સહિકારી</b> <b>એક્સીસ ફાયનાન્સ લીમીટેડ</b>

	<b>એક્સીસ ફાયનાન્સ લીમીટેડ</b> (CIN <span> </span> : U65921MH1995PLC212675) એક્સીસ હાઉસ, સી-૨, વાડિયા ઇન્ટરનેશનલ સેન્ટર, પાંડુરંગ બુધકર માર્ગ, વરલી, મુંબઇ- ૪૦૦૦૨૫
<b>ઈ-ખદેર હરાજી -સહ- વેયાણા નોટીસ</b>	

સિક્સોસીટી ઇન્ટરેટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬) અને ૯(૧) ની જોગવાઈઓ સાથે યંત્રાતા સિક્સોસીટીઇજાગ્રેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્સોસીટી ઇન્ટરેટ એક્ટ, ૨૦૦૨ હેઠળ સ્થાવર મિલકતોના વેચાણ માટે ઈ-હરાજી વેચાણ નોટીસ

આખી ખાસ કરીને દેવાદાર/રો, જમીનદાર/રો અને ગીરવેદાર/રો અને ખદેર જનતાને નોટીસ આપવામાં આવે છે કે નીચે દર્શાવેલ સ્થાવર મિલકતો સિક્સોકે લેણદારને ગીતે/ચાંચંડ કરાયેલ છે, જેનો **ભૌતિક કબજો** એકિસસ ફાયનાન્સ લીમીટેડ, સિક્સોકે લેણદારના અધિકૃત અધિકારીએ લઈ લીધો છે, “જેનું જ્યાં છે”, “જે છે” અને “જેમ છે” ના ધોરણે અને કોઈ આશ્રય વિના **૧૦ જુન, ૨૦૨૪** ના રોજ દેવાદાર/ગીરવેદારો/જમીનદારો એટલે કે **૧) ષિરેન્ડ પ્રભુદાસ ઘાઘડા (૨) મસુરીબેન ષિરેન્ડભાઈ ઘાઘડા (૩) મીતાબેન ઘાઘડા (૪) જ્યોતિકા ઘાઘડા (અહીં પછી એક સાથે દેવાદારો તરીકે દર્શાવેલ છે)** પાસેથી રૂા. ૬૭,૦૬,૦૪૨/- (રૂપિયા સડસઠ લાખ ૬ હજાર બેતાલીસ પુરા) ૦૫ એપ્રિલ, ૨૦૨૪ મુજબ તેમજ કસારના દરે ચકત વ્યાજ તથા ડીફોલ્ટ/પેનલ વ્યાજ અને અંતિમ ચુકવણી/ફૂટકારા સુધી અન્ય ચાર્જિસ વગેરેની વસુલાત માટે વેચવામાં આવશે. મિલકતો, રીઝર્વ ક્રિમંત (આરબી), અર્નેસ્ટ મની ડિપોઝિટ (ઇએમડી) ની વિગત અને વેચાણની વિગતો નીચે મુજબ છે.

<b>શીડ્યુલ-૧</b> <b>સ્થાવર સિક્સોકે મિલકતની વિગત</b>	
ઓફીસ નં. ૩૯/૧ રેસીડેન્સીલ હેતુ માટે ગિન ખેતીલાયક જમીનમાં તબદીલ કરાયેલ પ્લોટનં. ૧૪ પેકી ક્લેરફાઇ ૧૦૬,૫૦૯ સો.મી, ૧૯૦૦ સો.ફૂટ, સીટી સર્વે ઓફીસ એસાઈન સીટીસ વે નં. ૨૩૭૪, લાલપુર, તાલુકો લાલપુર જિલો જામનગર ખાતેની મિલકત ઉત્તર: ૭.૬૨ સો.મી, પહોળો રોડ, દક્ષિણ: જોઈન્ટ પ્લોટનં. ૧૪ પેકી જમીન, પુર્વ: જોઈન્ટ રેવેન્યુ સર્વે નં. ૩૯/૧ પેકી, પશ્ચિમ: ૭.૬૨ સો.મી, પહોળો રોડ. સિક્સોકે મિલકતોની વિગતો રજુ નં. લાલપુર/૦૯૧ તારીખ ૨૪ જુન, ૨૦૨૦ના રજુકરે ઇન્ડેબ્ટ્સર ઓફ મોર્ગેજમાં વધુ વિગતવાર જણાવેલ છે.	
<b>શીડ્યુલ-૨</b> <b>ઈ-હરાજીની વિગતો</b>	
મિલકત/તોની વિગત	શીડ્યુલ ૧ મુજબ
ઈ-હરાજીની તારીખ અને સમય	૧૦.૦૬.૨૦૨૪ સમય: સવારે ૧૧.૦૦ થી ૧૨.૦૦ સુધી પ્રતિદિઠ પ મિનિટના અમર્યાહિત લંબાણ સહીત
બીડ જમા કરવાની તારીખ અને સમય	૦૭.૦૬.૨૦૨૪ ના રોજ સમય: સાંજે ૪.૦૦ વાગ્યા પહેલા
રીઝર્વ ક્રિમંત: ૪૯,૩૪,૦૦૦/- (રૂપિયા ઓગણપચાસ લાખ ચોગ્રીસ હજાર પુરા) *કિમત જેનાથી ઓછી કિમત ફરેટ/મિલકત/તો વેચવામાં આવશે નહીં.	
અર્નેસ્ટ મની ડિપોઝિટ (આરબી ના ૧૦ ટકા): રૂા. ૪.૯૩,૪૦૦/- (રૂપિયા ચાર લાખ ાણુ હજાર ચારસો પુરા)	
બીડ વૃદ્ધિની રકમ: રૂા. ૧,૦૦,૦૦૦/- (રૂપિયા એક લાખ પુરા)	
સંપર્ક વ્યક્તિની વિગતો અને મોબાઈલ નં.: શ્રી સ્વામીલ દિવારી: ૯૮૨૦૬૩૨૦૮ શ્રીમતી સહિત્ક અગ્રવાલ: ૯૮૦૬૯૪૨૦૧	

વેચાણની વિગતવાર શરતો અને નિયમો માટે નીચેની વેબસાઇટો એટલે કે <https://sarfaesi.auctiontiger.net/EPROC/> અને [www.axisfinance.in](http://www.axisfinance.in) માં આપેલ લિંક જોવા વિનંતી છે.

<b>સિક્સોસીટી ઇન્ટરેટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬)/નિયમ ૯(૧) હેઠળ ૩૦ દિવસીય કાનૂની વેચાણ નોટીસ</b>	
<b>આ નોટીસ ઉપર જણાવેલ તારીખે ઈ-હરાજી ચોખ્ખા અંગે જણાવેલ લોન એકાઉન્ટના દેવાદાર/રો, જામીનદાર/રો અને ગીરવેદારોને સિક્સોસીટી ઇન્ટરેટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬) અને નિયમ ૯(૧) હેઠળ નોટીસ તરીકે પણ ગણવાની રહેશે.</b>	
<b>તારીખ: ૦૩/૦૫/૨૦૨૪</b> <b>સ્થળ: મુંબઈ</b>	<b>સહી/-</b> <b>અધિકૃત સહિકારી</b> <b>એક્સીસ ફાયનાન્સ લીમીટેડ</b>

	<b>એક્સીસ ફાયનાન્સ લીમીટેડ</b> (CIN <span> </span> : U65921MH1995PLC212675) એક્સીસ હાઉસ, સી-૨, વાડિયા ઇન્ટરનેશનલ સેન્ટર, પાંડુરંગ બુધકર માર્ગ, વરલી, મુંબઇ- ૪૦૦૦૨૫
<b>ઈ-ખદેર હરાજી -સહ- વેયાણા નોટીસ</b>	

સિક્સોસીટી ઇન્ટરેટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬) અને ૯(૧) ની જોગવાઈઓ સાથે યંત્રાતા સિક્સોસીટીઇજાગ્રેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્સોસીટી ઇન્ટરેટ એક્ટ, ૨૦૦૨ હેઠળ સ્થાવર મિલકતોના વેચાણ માટે ઈ-હરાજી વેચાણ નોટીસ આખી ખાસ કરીને દેવાદાર/રો, જમીનદાર/રો અને ગીરવેદાર/રો અને ખદેર જનતાને નોટીસ આપવામાં આવે છે કે નીચે દર્શાવેલ સ્થાવર મિલકતો સિક્સોકે લેણદારને ગીતે/ચાંચંડ કરાયેલ છે, જેનો **ભૌતિક કબજો** એકિસસ ફાયનાન્સ લીમીટેડ, સિક્સોકે લેણદારના અધિકૃત અધિકારીએ લઈ લીધો છે, “જેનું જ્યાં છે”, “જે છે” અને “જેમ છે” ના ધોરણે અને કોઈ આશ્રય વિના **૧૦ જુન, ૨૦૨૪** ના રોજ દેવાદાર/ગીરવેદારો/જમીનદારો એટલે કે **૧) ષીએમ િક્કોશબન (દેવાદાર/ગીરવેદાર), (૨) મનિયાબેન મુકેશભાઈ યાચલી (સહ-દેવાદાર) અને મુકેશ સમગ્રુભાઈ યાચલી (સહ-દેવાદાર) (અહીં પછી એક સાથે દેવાદારો તરીકે દર્શાવેલ છે)** પાસેથી રૂા. ૪૯,૧૧,૬૨૪/- (રૂપિયા ઓગણપચાસ લાખ અગિયાર હજાર છસો ચોવીસ પુરા) ૦૫ એપ્રિલ, ૨૦૨૪ મુજબ તેમજ કસારના દરે ચકત વ્યાજ તથા ડીફોલ્ટ/પેનલ વ્યાજ અને અંતિમ ચુકવણી/ફૂટકારા સુધી અન્ય ચાર્જિસ વગેરેની વસુલાત માટે વેચવામાં આવશે. મિલકતો, રીઝર્વ ક્રિમંત (આરબી), અર્નેસ્ટ મની ડિપોઝિટ (ઇએમડી) ની વિગત અને વેચાણની વિગતો નીચે મુજબ છે.

<b>શીડ્યુલ-૧</b> <b>સ્થાવર સિક્સોકે મિલકતની વિગત</b>	
ચુનિટ/શોપ નં. બી/૧૦૯, બી/૧૧૦, બી/૧૧૧, બી/૧૧૨, બી/૧૧૨, પહેલો માળ, ક્લેરફાઇ ૩૧.૬૮ સો.મી, એટલે કે ૩૪૧ સો.ફૂટ (સુપર બિલ્ટ અપ) તેમજ જમીનમાં ન વહેંચાયેલ હિસ્સો ક્લેરફાઇ ૧૪.૮૬ સો.મી, સુપર બિલ્ટ કોમ્પલેક્સ તરીકે જખાતી રસીમાં, કોન્સોલીટેડ વ્લોટનં. ૩૧૩ પેકી/પેકી ૧, ૧ જુનો વ્લોટનં. ૩૧૩ પેકી (જુનો સર્વે નં. ૨૦૫) અને જુનો વ્લોટ નં. ૨૦૫ સર્વે પેકી ૧ (જુનો સર્વે નં. ૨૦૧ અને ૨૦૨), મોજે ચાંગોદર, તાલુકો સાલંદ, જિલો અમદાવાદ અને રજુકરેલા વાહા ઉડરીક્ટ સાલંદ, ગુજરાત રાજ્ય ખાતેની સ્થાવર મિલકત.	
<b>શીડ્યુલ-૨</b> <b>ઈ-હરાજીની વિગતો</b>	
મિલકત/તોની વિગત	શીડ્યુલ ૧ મુજબ
ઈ-હરાજીની તારીખ અને સમય	૧૦.૦૬.૨૦૨૪ સમય: સવારે ૧૧.૦૦ થી ૧૨.૦૦ સુધી પ્રતિદિઠ પ મિનિટના અમર્યાહિત લંબાણ સહીત
બીડ જમા કરવાની તારીખ અને સમય	૦૭.૦૬.૨૦૨૪ ના રોજ સમય: સાંજે ૪.૦૦ વાગ્યા પહેલા
રીઝર્વ ક્રિમંત: ૩૬,૦૦,૦૦૦/- (રૂપિયા છગ્રીસ લાખ પુરા) *કિમત જેનાથી ઓછી કિમત ફરેટ/મિલકત/તો વેચવામાં આવશે નહીં.	
અર્નેસ્ટ મની ડિપોઝિટ (આરબી ના ૧૦ ટકા): રૂા. ૩,૬૦,૦૦૦/- (રૂપિયા ત્રણ લાખ સહીઠ્ઠ હજાર પુરા)	
બીડ વૃદ્ધિની રકમ: રૂા. ૧,૦૦,૦૦૦/- (રૂપિયા એક લાખ પુરા)	
સંપર્ક વ્યક્તિની વિગતો અને મોબાઈલ નં.: શ્રી સ્વામીલ દિવારી: ૯૮૨૦૬૩૨૦૮ શ્રીમતી સહિત્ક અગ્રવાલ: ૯૮૦૬૯૪૨૦૧	

વેચાણની વિગતવાર શરતો અને નિયમો માટે નીચેની વેબસાઇટો એટલે કે <https://sarfaesi.auctiontiger.net/EPROC/> અને [www.axisfinance.in](http://www.axisfinance.in) માં આપેલ લિંક જોવા વિનંતી છે.

<b>સિક્સોસીટી ઇન્ટરેટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬)/નિયમ ૯(૧) હેઠળ ૩૦ દિવસીય કાનૂની વેચાણ નોટીસ</b>	
<b>આ નોટીસ ઉપર જણાવેલ તારીખે ઈ-હરાજી ચોખ્ખા અંગે જણાવેલ લોન એકાઉન્ટના દેવાદાર/રો, જમીનદાર/રો અને ગીરવેદારોને સિક્સોસીટી ઇન્ટરેટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬) અને નિયમ ૯(૧) હેઠળ નોટીસ તરીકે પણ ગણવાની રહેશે.</b>	
<b>તારીખ: ૦૩/૦૫/૨૦૨૪</b> <b>સ્થળ: મુંબઈ</b>	<b>સહી/-</b> <b>અધિકૃત સહિકારી</b> <b>એક્સીસ ફાયનાન્સ લીમીટેડ</b>

<b>ફોર્મ નં. આઇએમસી-૨૬</b> <b>કેન્ડ્ર સેન્ટર સમઘ</b> (રીજનલ ડિરેક્ટર), ઉત્તર પશ્ચિમ રીજન, કોર્પોરેટ અફેર્સ મંત્રાલય, ગુજરાત અને	
ફંખની કાઠાદા, ૨૦૧૩ની મામલામાં, ફંખની કાઠાદા, ૨૦૧૩ની કલમ ૧૩ (૪) અને ફંખની (ઇન્ફોર્સેશન) નિયમો, ૨૦૧૪ અંતિમ તારીખ સુધી સુધારણા નિયમ ૨૦(૬)એના મામલામાં. અને ઇમારત સુધારાપ્રદેશ લીમીટેડ જે તેની રજુ કરેલ ઓફીસ સી/બી ૧૦૦/૧૦૫/૫૨૧, અલ્હય એપાર્ટ (સેન્ટર), નરસંગનો, પોખરુવલ હાઉસ પાછળ, આશ્રમ રોડ, અમદાવાદ, ગુજરાત-૩૮૦૦૦૬ ખાતે ઘરાવે છે(CIN:U15130GJ2019PTC109279) ના મામલામાં	

આખી ખદેર જનતાને નોટીસ આપવામાં આવે છે કે ફંખની તેની રજુકરેલ ઓફીસ “ગુજરાત સમઘ” ખાતે “**દિલ્લીના સમૂહીય નવરામી ક્લેમ**” માં ફરવાયા માટે. ફંખનીને સમઘ સુધી મુકાબલો કરવા માટે બુધદાર, ૦૧ મે, ૨૦૨૪ના રોજ મુકાબલે એકસુર ઓફીસની ખબર મીટીંગમાં પણ રાજેશ ખાસ ઠગરા ચાનુભાઈ ફંખનીના મેનેજમેન્ટ ઓફ એસોસિએશનમાં ફેરવવાલીની મંજૂરી માંગવા માટે ફંખની કાઠાદા, ૨૦૧૩ની કલમ ૧૩ હેઠળ કેન્દ્ર સુધારક અને અરજી કરવા વિચારી રહી છે. કોઈપણ વ્યક્તિ જેના હિતોને ફંખનીના પ્રસ્તાવિત ફેરફારથી અસર થવા સંભાવના છે તેઓ રીજનલ ડાયરેક્ટર, ઉત્તર પશ્ચિમ રીજનને આરઓસી ભવન, રૂમલ પાર્ક સોસાયટી ચામે, અંકુર પલ્લ સ્ટોપ ખાબલ, નાશપુત્ર, અમદાવાદ-૩૮૦૦૧૩, ગુજરાત ખાતે તે/તેણીના હિતોની પ્રકાર અને વાંધાના કારણે જણાવતા એફીકોટીંગની સમઘડી લેણદારને ગીતે/ચાંચંડ કરાયેલ છે, જેનો **ભૌતિક કબજો** એકિસસ ફાયનાન્સ લીમીટેડ, સિક્સોકે લેણદારના અધિકૃત અધિકારીએ લઈ લીધો છે, “જેનું જ્યાં છે”, “જે છે” અને “જેમ છે” ના ધોરણે અને કોઈ આશ્રય વિના **૧૦ જુન, ૨૦૨૪** ના રોજ દેવાદાર/ગીરવેદારો/જમીનદારો એટલે કે **૧) મુકેશ નામદેવ ખર્ચવ (દેવાદાર /ગીરવેદાર), (૨) અરણ્યાબેન મુકેશભાઈ ખર્ચવ (સહ-દેવાદાર અને ગીરવેદાર) (અહીં પછી એક સાથે દેવાદારો તરીકે દર્શાવેલ છે)** પાસેથી રૂા. ૨૬,૫૦,૭૪૪/- (રૂપિયા છઠ્ઠવીસ લાખ પચાસ હજાર સાતસો ચુઆતીસ પુરા) ૦૫ ફેબ્રુઆરી, ૨૦૨૪ મુજબ (સરકૂંસી એક્ટની કલમ ૧૩(૨) હેઠળ જતી કસાયેલ માંગણા નોટીસની તારીખ ૧૮ એપ્રિલ, ૨૦૨૩ મુજબ રકમ નં. રૂ.૩૩,૩૨,૧૪૪/- (રૂપિયા ત્રૈવીસ લાખ બીસ હજાર એકસો પંડસતાલેસ પુરા) તેમજ કસારના દરે ચકત વ્યાજ તથા ડીફોલ્ટ/પેનલ વ્યાજ અને અંતિમ ચુકવણી/ફૂટકારા સુધી અન્ય ચાર્જિસ વગેરેની વસુલાત માટે વેચવામાં આવશે. મિલકતો, રીઝર્વ ક્રિમંત (આરબી), અર્નેસ્ટ મની ડિપોઝિટ (ઇએમડી) ની વિગત અને વેચાણની વિગતો નીચે મુજબ છે.

<b>શીડ્યુલ-૧</b> <b>સ્થાવર સિક્સોકે મિલકતની વિગત</b>	
મોજે કારેલીના રેવન્યુ સર્વે નં. ૫૩/૧, ૫૪, ૫૫, ૫૩/૨, ખાતા નં. ૧૬૮૧, વ્લોટ નં. ૮૩/એ, ક્લેરફાઇ ૪૫૪૫૪.૦૦ સો.મી, સહિકાટ રેસીડેન્સી તરીકે જખાતી પેકી, પ્લોટનં. ૩૬૬, પ્લાન મુજબ ક્લેરફાઇ ૬૦.૨૮ સો.મી, એટલે કે ૬૪૮.૦૦ સો.ફૂટ, સ્થળ મુજબ ક્લેરફાઇ ૬૦.૨૮ સો.મી. તેમજ રોડ અને સીપોથીની જમીનમાં ન વહેંચાયેલ હિસ્સો ધરાવતી રજુકરેશન ડિસ્પીકટ અને સબ ડિસ્પીકટ પરસાળા ડિસ્પીકટ સુરત, ગુજરાત રાજ્ય ખાતેની ગિન ખેતીલાયક જમીનના તમામ ભાગ અને હિસ્સા અને ચતુ:સીમા: (અહીં પછી જણાવેલ મિલકત તરીકે દર્શાવેલ છે.) અને અરફદારનો હિસ્સો:- ૫૦૦ ટકા (અહીં પછી જણાવેલ મિલકતનો હિસ્સા તરીકે દર્શાવેલ છે.) પિનકોડ ૩૮૪૩૧૦. મિલકત સરનામું ૨) મોજે કારેલીના રેવન્યુ સર્વે નં. ૫૩/૧, ૫૪, ૫૫, ૫૩/૨, ખાતા નં. ૧૬૮૧, વ્લોટનં ૮૩/એ, ક્લેરફાઇ ૪૫૪૫૪.૦૦ સો.મી. સહિકાટ રેસીડેન્સી તરીકે જખાતી પેકી, પ્લોટનં. ૩૦૦ પ્લાન મુજબ ક્લેરફાઇ ૬૦.૨૮ સો.મી, એટલે કે ૬૪૮.૦૦ સો.ફૂટ, સ્થળ મુજબ ક્લેરફાઇ ૬૦.૨૦ સો.મી. તેમજ રોડ અને સીપોથીની જમીનમાં ન વહેંચાયેલ હિસ્સો ધરાવતી રજુકરેશન ડિસ્પીકટ અને સબ ડિસ્પીકટ પરસાળા ડિસ્પીકટ સુરત, ગુજરાત રાજ્ય ખાતેની ગિન ખેતીલાયક જમીનના તમામ ભાગ અને હિસ્સા અને ચતુ:સીમા: (અહીં પછી જણાવેલ મિલકત તરીકે દર્શાવેલ છે.) અને અરફદારનો હિસ્સો:- ૧૦૦ ટકા (અહીં પછી જણાવેલ મિલકતનો હિસ્સા તરીકે દર્શાવેલ છે.) પિનકોડ ૩૮૪૩૧૦.	
<b>શીડ્યુલ-૨</b> <b>ઈ-હરાજીની વિગતો</b>	
મિલકત/તોની વિગત	શીડ્યુલ ૧ મુજબ
ઈ-હરાજીની તારીખ અને સમય	૧૦.૦૬.૨૦૨૪ સમય: સવારે ૧૧.૦૦ થી ૧૨.૦૦ સુધી પ્રતિદિઠ પ મિનિટના અમર્યાહિત લંબાણ સહીત
બીડ જમા કરવાની તારીખ અને સમય	૦૭.૦૬.૨૦૨૪ ના રોજ સમય: સાંજે ૪.૦૦ વાગ્યા પહેલા

	<b>એક્સીસ ફાયનાન્સ લીમીટેડ</b> (CIN <span> </span> : U65921MH1995PLC212675) એક્સીસ હાઉસ, સી-૨, વાડિયા ઇન્ટરનેશનલ સેન્ટર, પાંડુરંગ બુધકર માર્ગ, વરલી, મુંબઇ- ૪૦૦૦૨૫
<b>ઈ-ખદેર હરાજી -સહ- વેયાણા નોટીસ</b>	

સિક્સોસીટી ઇન્ટરેટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬) અને ૯(૧) ની જોગવાઈઓ સાથે યંત્રાતા સિક્સોસીટીઇજાગ્રેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્સોસીટી ઇન્ટરેટ એક્ટ, ૨૦૦૨ હેઠળ સ્થાવર મિલકતોના વેચાણ માટે ઈ-હરાજી વેચાણ નોટીસ આખી ખાસ કરીને દેવાદાર/રો, જમીનદાર/રો અને ગીરવેદાર/રો અને ખદેર જનતાને નોટીસ આપવામાં આવે છે કે નીચે દર્શાવેલ સ્થાવર મિલકતો સિક્સોકે લેણદારને ગીતે/ચાંચંડ કરાયેલ છે, જેનો **ભૌતિક કબજો** એકિસસ ફાયનાન્સ લીમીટેડ, સિક્સોકે લેણદારના અધિકૃત અધિકારીએ લઈ લીધો છે, “જેન